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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6198/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 6199/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri Harish Rawat, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) S.O. 219(E) published in Gazette of India dated 3rd February, 2012, making certain amendments in the Notification No. S.O. 2363(E) dated 30th September, 2010.

(ii) S.O. 198(E) published in Gazette of India dated 31st January, 2012, notifying specifications of the customized fertilizers, mentioned therein, to be manufactured by M/s. Indo Gulf Fertilizers for a period of three years from the date of issue of the notification.

(iii) S.O. 258(E) published in Gazette of India dated the 10th February, 2012, constituting the Central Fertilizer Committee consisting of 11 members, mentioned therein.

(Placed in Library, See No. LT 6200/15/12)

(2) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2009-2010.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 6201/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): I beg to lay on the Table:-

(1) A copy of the Prasar Bharati (Broadcasting Corporation of India) (Procedure and Conduct of Business) (Amendment) Regulation, 2011 (Hindi and English versions) published in Notification No. N-10/1/2011-PPC in Gazette of India dated 24th November, 2011 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6202/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) A copy of the Special Presidential Order (Hindi and English versions) increasing, ex-post-facto, the amount under Schedule-I & II to the Governors (Allowances and Privileges) Rules, 1987 relating to the Governor of Karnataka for the years 2009-10 and 2010-11 under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(Placed in Library, See No. LT 6203/15/12)

(2) A copy of the Special Presidential Order (Hindi and English versions) increasing, ex-post-facto, the amount under Schedule-I & II to the Governors (Allowances and Privileges) Rules, 1987 relating to the Governor of Haryana for the years 2009-10 and 2010-11 under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(Placed in Library, See No. LT 6204/15/12)